

14:55 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes of certain castes and tribes."

The motion was adopted.

SHRI DHANIK LAL MANDAL: I introduce the Bill.

14:56 hrs.

MENTAL HEALTH BILL

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि मानसिक रूप से बीमार व्यक्तियों के उपचार और उनकी देखरेख से सम्बन्धित विधि का समेकन और संशोधन करने के लिये, उनकी सम्पत्ति और कार्यक्षमताओं की बाह्य बेहतर उपबन्ध करने के लिए और उससे सम्बन्धित या उसके प्रानुवर्गिक विषयों के लिए विधेयक को पुरःस्थापित करने की प्रनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री जगदम्बी प्रसाद यादव: मैं विधेयक पुरःस्थापित करता हूँ।

14:57 hrs.

METRO RAILWAYS
(CONSTRUCTION OF WORKS)
BILL

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

14:58 hrs.

MATTERS UNDER RULE 377

(i) REPORTED CLOSURE OF EDUCATIONAL INSTITUTIONS IN BIHAR

डा० रामजी सिंह (भागलपुर): उपाध्यक्ष महोदय, नियम 377 के अन्तर्गत मैं आप की सेवा में यह वस्तुस्थिति रख रहा हूँ:

यह दुःख एवं दुर्भाग्य का विषय है कि कई महीनों से बिहार में सरस्वती मन्दिर, विशेषकर विश्वविद्यालय एवं महाविद्यालय बन्द पड़े हैं। यह केवल विद्यार्थियों के लिए ही नहीं, बरन्, अधिवाहकों के हित में भी नुन नहीं है। सच को ज्ञात ही है कि बिहार में शिक्षण संस्थाओं की इस भ्रष्टाचि के पीछे सरकार के पक्ष एवं विपक्ष में चलता झूठा विवाद है। इस सम्बन्ध में प्रशासन का जो भी राजनैतिक निर्णय हो, किन्तु इसमें हमारे छात्रों का ही प्रत्यक्ष प्रभावण हो रहा है। यतः मैं आचरणाय शिक्षा मंत्री जी से जो राष्ट्र में सभी शिक्षा के सर्वोच्च कर्णधार हैं, आग्रह करता हूँ कि इस विवाद में वे अपना अधिकतम प्रारम्भ करें एवं बिहार का कर सभी राजनैताओं एवं छात्र नेताओं की एक बैठक बुला कर सरकार के प्रश्न को प्रत्यक्ष कर शिक्षण संस्थाओं को खोलने की दिशा में बिचार विमर्श कर समाधान निकालें। मुझे विश्वास है कि 90 प्रतिशत छात्र शिक्षण संस्थाओं में प्रत्ययन करना चाहते हैं। ऐसी स्थिति में अब दीर्घ

श्रीमद्वाक्य को समान कर शिक्षण संस्थाओं को खोल देना चाहिए क्योंकि यह तीन माह से प्रवकाश है ही। मेरा इतना ही निवेदन है कि शिक्षा मंत्री अपेक्षित गति के साथ इस परमावरोध को दूर करने के लिए अपने कदम बढ़ावें क्योंकि इसमें बिहार के हजारों छात्रों का जीवन जुड़ा हुआ है। चूंकि शिक्षा मंत्री जी के प्रति हमारे यहां अत्यंत प्रसिद्धा है और वे धारमण के विषय में एक तटस्थ एवं निष्पक्ष व्यक्ति माने जाते हैं, इसलिए मुझे आशा ही नहीं बरन, विश्वास है कि बिहार का छात्र समुदाय उनके इस नुप अभि क्रम का आदर करेगा और सरस्वती मन्दिर के कपाट खुल जायेंगे।

(ii) REPORTED CLOSURE OF SHEELVATA COLLIERY, MEGHALAYA

PROF. DILIP CHAKRAVARTY (Calcutta South): Under Rule 377, I am raising a matter of public importance which is lying unsolved in the Ministry of Energy for the past 13 months for an appropriate decision.

The Sheelvata Colliery, Meghalaya, is lying closed for the last two years.

It is the declared policy of the Government to allow the working of the workable mines.

15.00 hrs.

In the course of the last 13 months when the Janata Government came to power, several representations had been made to the Ministry of Energy for taking steps for opening the mine. As a result of the closure of the mine, consequent upon the promulgation of the amended Ordinance in 1976, the staff and labour associated with the concern got unemployed and the Government also do not appear to have any concern either for their fate and plight or the beneficial contribution which this colliery, though small in size, would make by employing or generating employment opportunities and for the development of the backward tribal region. The present static condition of the colliery, therefore, does not help anyone with any benefit. I urge the Minister for Energy once again to take expeditious steps to create conditions so that the Sheelvata Colliery in Meghalaya can be brought back to working condition again.

(iii) REPORTED UNEASY SITUATION IN PUBLIC SECTOR UNDERTAKINGS

SHRI TULSIDAS DASAPPA (Mysore): Mr. Deputy-Speaker, Sir, I would like to make the following statement.

From the Newspaper Reports, *The Hindu*, dated 7th April, 1978, the *Deccan Herald*, dated 6th April, 1978 and the *Indian Express*, dated 5th April, 1978, I learn that a very uneasy situation is developing in all the Public Sector Undertakings due to the unfair and unsympathetic approach of the Managements.

It is a known fact that the Managements of these Public Undertakings have reached final stages of Wage negotiations with the non-executives (after nearly a year's prolonged and protracted deliberations). The Officers who have had a raw deal in the past, especially in the 1973 pay revision compared to their counterparts in other Central Government Undertakings have been clamouring for justice. These industries employ over 6,000 Executives in Bangalore alone. Another 4,000 executives employed in the units of these undertakings situated elsewhere in the country. Surely, we cannot afford to overlook the genuine demands of this mass of officers to set right the wrong done to them in the past. I must emphasise that these officers represent the technological genius of the country in vital areas of machine tools, aeronautics, electronics, communications etc., and are responsible for stimulating the industrial growth of the nation in these vital sectors. It is the attitude of such managements that causes braindrain from the country.

Each individual Officers' Association has submitted to the respective Managements the pay revision proposals for professional and Managerial workers in the month of August '77. Nothing has been heard of from the Managements and they refuse to entertain the pleas of these Executives to be even heard under the ostentatious plea that Officers' Associations are not recognised and there is no legal compulsion to talk to them on the issues that are of paramount importance to officers. This obdurate approach on the part of the managements is because the supervisory and managerial personnel working in Public Sector Undertakings are neither covered by Industrial Disputes Act, nor by the Article 12 nor 311 of the Constitution. The Central Government has recognised the constructive role of the Officers' Associations and has requested the representatives of All India Coordination Committee of Officers' Organisations to take part in the deliberations of International Labour Organisation at Geneva and Moscow.

Special provision is being made to give the Officers' Associations a legal seal in the Comprehensive Industrial Relations Bill which is on the anvil. When such importance is being given to